

2
4
CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH:CUTTACK.

ORIGINAL APPLICATION NO: 23 OF 1992

Date of decision:25.2.2992.

Surendra Kumar Behera .. Applicant

Versus

Union of India and others .. Respondents

For the applicant : M/s Devanand Misra,
Deepak Misra,
B.S.Tripathy,
Advocates.

For the respondents : Mr. Aswini Kumar Misra, Sr.
Standing Counsel

CORAM:

THE HONOURABLE MR. K.P. ACHARYA, VICE CHAIRMAN

1. Whether reporters of local papers may be allowed to see the judgment? Yes.
2. To be referred to the reporters or not? No.
3. Whether ~~the~~ His Lordships wish to see the fair copy of the judgment? Yes.

JUDGMENT

K.P.ACHARYA, V.C.

The Petitioner Shri Surendra Kumar Behera is said to have been serving as an Extra Departmental Mail Carrier in Paramananda Pur Branch Post Office for about 16 months. The Petitioner was working in the place of Shri Baidhara Behera who had been put off from duty. In the meantime the said Baidhara Behera was directed to take charge of the said Post Office. Consequently, the Petitioner vacated the said post on 30th September, 1991. His representation for adjustment in any other postoffices has not yielded any fruitful result. Therefore, this application has been filed with the aforesaid prayer.

2. I have heard Mr. Deepak Misra learned Counsel for the Petitioner and Mr. Aswini Kumar Misra learned Senior Standing Counsel for the Central Government. I would commend to the Departmental authorities especially Opposite Party Nos.2 and 3 to sympathetically consider the case of the Petitioner and adjust him against any other suitable post. In case there is no vacancy at present, in future whenever any vacancy arises the case of the Petitioner be considered.

3. Thus, the application is accordingly disposed of leaving the parties to bear their own costs.



Ch. Acharya
25-2-92
VICE CHAIRMAN